

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Petition No. 130/GT/2016

Dated: 15.12.2016

To

The Chief General Manager (Commercial)
Neyveli Lignite Corporation Limited.,
Neyveli House, 135, EVR Periyar Road, Kilpauk
Chennai – 600 010.

Sir,

Subject: **Petition No. 130/GT/2016-** Revision of fixed charges considering the impact of actual expenditure incurred from COD to 31.03.2014 in respect of NLC Barsingsar Thermal Power station (2 x 125 MW)

Ref: ROP of the hearing dated 6.12.2016

With reference to the above mentioned subject, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents on or before 26.12.2016:

- (i) Reconciliation with reference to additional capital expenditure claimed, Form- 9 and Auditor's certificate along with reasons for the variation and breakup of the additional capital expenditure claimed (on cash basis), undischarged liabilities pertaining to add- cap;
- (ii) Summarized liability flow statement (year- wise) for the period from COD to 31.3.2014;
- (iii) Submission of Form 9, 9A, 9B, 11 and 14 duly filled in prescribed format with required details.

You are requested to ensure the filing of the same within the due date mentioned. No extension of time shall be granted for any reason.

Sd/-
B. Sreekumar
Deputy Chief (Law)